

ITEM NO.23 Court 4 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.9802/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in CRLRC No.593/2021 passed by the High Court of Judicature at Madras)

SYED BASHEER

Petitioner(s)

VERSUS

**THE STATE, REP. BY THE SUB - INSPECTOR
OF POLICE**

Respondent(s)

(With appln.(s) for I.R. and IA No.164805/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-01-2022 This petition was called on for hearing today.

CORAM :

**HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA**

For Petitioner(s)

Mr. G. Siva Bala Murugan, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Single Judge of the Madras High Court while entertaining Criminal Revision Case No 593 of 2021 directed the Judicial Magistrate to return the vehicle subject to certain conditions. The petitioner has moved these

proceedings confined to condition (3) in paragraph 7 of the impugned order dated 29 September 2021 requiring the petitioner to deposit a sum of Rs 1 lakh as a non-refundable deposit with the Chief Minister's Public Relief Fund.

- 2 Mr G Siva Bala Murugan, counsel appearing on behalf of the petitioner submits that such a condition could not have been imposed while directing the release of the vehicle.
- 3 Issue notice, returnable in three weeks.
- 4 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.
- 5 In the meantime, there shall be a stay of the condition contained in paragraph 7(3) of the impugned order of the Single Judge of the High Court of Madras dated 29 September 2021 in Criminal Revision Case No 593 of 2021.
- 6 List the Special Leave Petition on 24 January 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master